

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL,**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION No. 15 OF 2026 / EZ**

Deba Prasad Sahoo

... Applicant

Versus

Director, Animal Husbandry &  
Veterinary Services & Others

... Respondents

**I N D E X**

SI No	Description of Documents	Pages
1.	Affidavit	1-4
2.	Photocopy of the Order No. 555 dtd.16.02.2026. (ANNEXURE-6/1)	5
3.	Photocopy of the report of the joint committee along with its annexures. (ANNEXURE-6/2)	6-23
4.	Photocopy of the Order No.1147 dtd.06.04.2026. (ANNEXURE-6/3)	24

By the Respondent No.6

Through

Kolkata

Date: 18.05.2026



**Shri Sarthak Karol,**  
Advocate for the Respondent No. 6  
(Collector & District Magistrate, Angul)

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BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 15 OF 2026 / EZ

Deba Prasad Sahoo

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Director, Animal Husbandry &  
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... Respondents

**AFFIDAVIT ON BEHALF OF THE COLLECTOR &  
DISTRICT MAGISTRATE, ANGUL (R-6)**

I, Sri Muhammed Abdaal Akhtar, aged about 34 years, S/o M. Akhtar, presently serving as Collector & District Magistrate, Angul, At/P.O./Dist: Angul, do hereby solemnly affirm and state as follows:

1. That I am the Collector & District Magistrate, Angul, Respondent No.6 and as such I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit.
2. That the present Original Application has been filed by the applicant alleging improper handling and burning of waste materials within the premises of Government Veterinary Hospital, Talcher.
3. That the Hon'ble Tribunal vide order dated 03.02.2026 was pleased to constitute a Joint Committee comprising representatives from the office of the Collector & District



*Akhtar*  
Collector & District Magistrate  
Angul

*Ashok K. Mohapatra*  
18/05/26  
ASHOK KU. MOHAPATRA  
NOTARY, TALCHER  
REGD. NO. 42489/2025  
GOVT OF INDIA



Magistrate, Angul and State Pollution Control Board, Odisha, and directed the committee to inspect the site and submit a factual and action taken report.

4. That in compliance with the said order, a Joint Committee was constituted vide this office order No.555 dtd.16.02.2026. A copy of the Order No. 555 dtd.16.02.2026 is annexed to this Affidavit and marked as **ANNEXURE-R6/1**

5. That the Joint Committee members visited the Government Veterinary Hospital, Talcher on 21.02.2026 and conducted a detailed inspection. After inspection, it submitted its report vide memo No.940 dtd.27.02.2026. A copy of the memo No. 940 dtd.27.02.2026 of Regional Officer, State Pollution Control Board, Angul is annexed to this Affidavit and marked as **ANNEXURE-R6/2**.

The major findings of the committee are summarized below:

- a) The Veterinary Hospital has obtained authorization under the Bio-Medical Waste Management Rules, 2016.
- b) The hospital has an agreement with a Common Bio-Medical Waste Treatment Facility for scientific disposal of biomedical waste.
- c) Proper segregation of biomedical waste using colour-coded bins is being practiced.
- d) No evidence of open burning of biomedical waste was found during inspection.
- e) However, traces of burning of general waste such as plastics and paper were noticed within the premises.

*Accepted*  
27.12.2025/26

ASHOK KU. MOHAPATRA  
NOTARY, TALCHER  
REGD. NO. 42489/2025  
GOVT OF INDIA

*Collector & District Magistrate*  
Angul

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f) Issues relating to improper disposal of general solid waste and presence of miscreants causing nuisance during evening/night hours were reported.

6. That the Joint Committee has made the following recommendations:

a) Provision of a dedicated biomedical waste storage room.

b) Complete stoppage of open burning of general solid waste.

c) Disposal of plastic waste as per Plastic Waste Management Rules, 2016.

d) Installation of CCTV cameras, adequate lighting, and deployment of security personnel.

7. That it is respectfully submitted that as per the recommendations of the Joint Committee, the Sub-Divisional Magistrate, Talcher has issued an order under Section 163 of BNSS, 2023 within the premises of the Govt. Veterinary Hospital, Talcher to regulate waste management. The order includes establishment of a dedicated bio-medical waste storage room, complete prohibition of open burning of general solid waste, scientific disposal of plastic waste as per applicable rules and installation of CCTV cameras, adequate lighting, and deployment of security personnel to prevent any unlawful activities. A copy of the Order No. 1147 dtd.06.04.2026 is annexed to this Affidavit and marked as ANNEXURE-R6/3.

8. That the Talcher Municipality is regularly lifting solid waste and the local police are patrolling to prevent unlawful



*[Signature]*  
Collector & District Magistrate  
Angul

*[Signature]* 29.12/05/26  
ASHOK KU. MOHAPATRA  
NOTARY, TALCHER  
REGD. NO. 42489/2025  
GOVT OF INDIA

activities within the hospital premises in coordination with the hospital authorities.

10. That the answering respondent assure this Hon'ble Tribunal that necessary steps are being taken in coordination with all concerned authorities to ensure compliance with environmental norms and implementation of the recommendations of the Joint Committee.

11. That the statements made above in Paragraphs- 1 to 10 are true and correct to the best of my knowledge, based on available official records and nothing material has been concealed therefrom.



DEPONENT

Collector & District Magistrate  
Angul

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, based on official records.

Verified at Angul on this 18<sup>th</sup> day of April, 2026.

NR-NO. 424/2026  
DI. 18/05/2026

AFFIDAVIT

The deponent having been identified by A.K. Mohapatra Advocate-Talcher, Sonally affirmed before me this 18<sup>th</sup> day of April 2026 being present in the Court premises the contents of the affidavit are true to the best of knowledge & belief.

DEPONENT

Collector & District Magistrate  
Angul

Ashok K. Mohapatra  
18/05/2026

ASHOK KU. MOHAPATRA  
NOTARY, TALCHER  
REGD. NO.-42489/2025  
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OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, ANGUL

ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଅନୁଗୋଳ

DISTRICT JUDICIAL SECTION

ଜିଲ୍ଲା ନ୍ୟାୟିକ ଉପ-ବିଭାଗ

Telephone: 06764-230562(O)/ 230234(H) || E-mail: dm\_angul@nic.in

No. 555 /Judl./File No: XVIII-10/26 Dt. 16.02.26

ORDER

In compliance to the order dated. 03.02.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A. No. 15/2026/EZ, a committee is hereby constituted consisting of the following members in order to submit report before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

1	Regional Officer, State Pollution Control Board, Angul or his Representative	Nodal Officer
2	Sub-Collector, Talcher (Representative of Collector & DM, Angul)	Member
3	Executive Officer, Talcher Municipality, Talcher	Member

The Committee shall visit the place and submit the factual and action taken report within 10 days with regard to the allegation made in the Original Application.

Collector & District Magistrate,  
Angul

Memo No. 556 /Dt. 16.02.26

Copy forwarded to the members/ officers concerned for information and necessary action.

Additional District Magistrate,  
Angul

Memo No. 557 /Dt. 16.02.26

Copy submitted to the Registrar, Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata for favour of kind information.

Additional District Magistrate,  
Angul

True copy with  
24-04-2026  
Sub-Divisional  
Veterinary Officer  
TALCHER

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ANAGUR 171



Email : rospcb.angul@ospcbboard.org  
Website : www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICE, ANGUL  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
Plot No.-S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin-759143

No. 939 /Est./ROSPCB/AGL/301/2025-26

Date 27.02.2026

From: *Er. R. K. Ekka*  
Regional Officer

To

The Member Secretary,  
State Pollution Control Board, Odisha  
Bhubaneswar

Sub: Submission of joint committee report on OA No.15/2026/EZ-Deba Prasad Sahoo vs. Director, Animal Husbandry and Veterinary Services & Others.

Ref: Head office letter no. 2096 dtd.13.02.2026.

Sir,

With reference to the subject cited above, it is to intimate a joint committee visit was conducted on 21.02.2026 to the alleged site (Government Veterinary Hospital, Talcher) and report is enclosed herewith for kind reference.

This is for kind information and necessary action.

Encl: As above

Yours faithfully,

*(Pw)*

Regional Officer

Memo No. 940 / Date 27.02.2026 /

Copy along with joint committee report forwarded to the Collector & District Magistrate, Angul for kind information and necessary action. This is with reference to his order No. 555 dated.16.02.2026.

*(Pw)*

Regional Officer

Memo No. 941 / Date 27.02.2026 /

Copy along with joint committee report forwarded to the Sub-collector, Talcher for kind information and necessary action.

*(Pw)*

Regional Officer

Memo No. 942 / Date 27.02.2026 /

Copy along with joint committee report forwarded to the Executive Officer, Talcher Municipality, Talcher / Sr. Law Officer, State Pollution Control Board, Odisha, Bhubaneswar for kind information and necessary action.

*(Pw)*

Regional Officer

*True copy  
is attached*

*Suby*

*24-04-26*  
Sub-Divisional  
Veterinary Officer  
TALCHER

*o/c*

Joint Committee Report on O.A. No. 15/2026/EZ, filed by Deba Prasad Sahoo Vrs. Director, Animal Husbandry & Veterinary Services and Others before the National Green Tribunal, Eastern Zone, Kolkata-reg

As per the order dated 03.02.2026 of Hon'ble NGT, EZ, Kolkata, a joint committee has been constituted & the Committee is directed to visit the place and submit the factual and action taken report. In obedience to the order of the Hon'ble NGT, EZ, Kolkata, the following members of joint committee visited the site (Government Veterinary Hospital, Talcher) on 21.02.2026.

1. Sri Samir Kumar Jena, IAS, Sub-Collector, Talcher
2. Dr. Pradeep Kumar Saha, Executive Officer (EO), Municipality, Talcher
3. Er. Ramesh Kumar Ekka, Sr. Env. Engineer & Regional Officer, Angul and Nodal Officer, State Pollution Control Board, Odisha.

The following officers were also accompanied joint committee visit.

1. Sri Daniel Ekka, (OAS), Deputy Collector, Talcher
2. Sri Soumya Ranjan Kuanr, Asst. Env. Scientist, SPC Board, Angul
3. Smt. Chinmayee Dash, Block Veterinary Officer, Government Veterinary Hospital, Talcher accompanied the joint committee team during visit.

**Statutory Clearances obtained:**

1. The said Veterinary Hospital has obtained one-time authorisation under the provision of Bio-Medical Waste Management Rules, 2016 vide Board's letter no.538 on dtd.23.02.2021 (copy enclosed as **Annexure- I**)
2. The said Veterinary Hospital has made an agreement with Common Biomedical Waste Treatment Facility (CBWTF) namely M/s. Mediaid Marketing Services Pvt. Ltd. for transportation, treatment and disposal of Bio-Medical Waste on 19.03.2025 which is valid for the period up to 31.03.2026. (copy enclosed as **Annexure- II**)

**Observations on the day of visit:**

The joint committee observed the following during site visit.

1. The said veterinary hospital has provided colour coded bins (lined with colour coded poly bags) at the source of waste generation with proper signage for better waste segregation and collection. It was observed that Management of biomedical waste inside the hospital premises was satisfactory and in accordance with the Bio-Medical Waste Management Rules, 2016.
2. The said hospital has maintained records on waste generation on daily basis and same is being handing over periodically to third party namely M/s. Mediaid Marketing Services Pvt.Ltd for final treatment and disposal at their end. Copy of the waste generation records for last three (03) months is annexed as **Annexure- III**.
3. During visit, no such evidence could be found for any open burning of bio-medical waste inside the hospital premises. However, traces of burning of general waste such as waste plastics and papers were found within the hospital premises.
4. The state Pollution Control Board, Odisha Angul has taken various initiatives in order to bring down the AQI level in the region. (copy enclosed as **Annexure- IV**)

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Sub-Divisional  
Veterinary Officer  
TALCHER

5. The Collector and District Magistrate, Angul has issued an order under section 163 of the Bharatiya Nagarika Suraksha Sanhita (BNSS) in order to bring down the AQI level in the district vide order No.19 dated.03.01.2026. (copy enclosed as *Annexure- V*)
6. The hospital authority has also submitted a letter to the Executive Officer, Talcher Municipality with a request to lift the general solid waste generated from the campus of SDVO, Talcher and SDVH, Talcher. (copy enclosed as *Annexure- VI*)
7. It was learnt that, hospital authority has submitted a letter to the Inspector-In-Charge, Talcher, Sadar Police station with a request to conduct regular patrolling near Office of SDVO, Talcher and SDVH, Talcher in order to maintain healthy social atmosphere (copy enclosed as *Annexure- VII*)
8. Further, hospital authority has informed the committee that, some miscreants are creating unhealthy atmosphere by doing unlawful activities such as open urinating, consuming alcohol and smoking inside hospital premises mostly during evening and night time.

**Recommendations:**

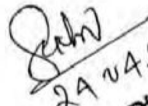
1. The hospital authority shall provide dedicated bio-medical waste storage room inside the premises before handing over to third party namely M/s Mediaid Marketing Services Pvt Ltd.
2. The hospital authority shall stop open burning of general solid waste and same shall be handed over to Talcher, Municipality on daily basis for scientific disposal at their end.
3. Plastic waste shall be disposed off in accordance with the Plastic Management Rules,2016.
4. The hospital authority shall install CCTV cameras, lighting and deploy security personnel in order to restrict such unlawful activities inside the hospital premises.

  
 Regional Officer,  
 SPC Board, Angul.  
 Regional Officer  
 State Pollution Control Board  
 Regional Office, Angul

  
 EO, Municipality,  
 Talcher  
 Executive Officer  
 Talcher Municipality

  
 Sub-Collector,  
 Talcher  
 Sub-Collector  
 Talcher

*Three copy in-Hand*

  
 24.04.2026  
 Sub-Divisional  
 Veterinary Officer  
 TALCHER



**OFFICE OF THE REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA**  
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)  
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

No. 538 /VD/ROSPCB/AGL/05/2020-2021

"By Registered Post"

Date 23.02.2021

FORM-III (See Rule 10)

**AUTHORISATION ORDER**

**Sub:** Authorization under Biomedical Waste Management Rules, 2016 for operating a facility for generation, collection, reception, treatment, storage and disposal.

**Ref:** Your online application No.3402356, dated 12.02.2021

M/s. **Veterinary Hospital**, Talcher an occupier or operator of the facility located At/PO-Talcher, Dist: Angul is hereby granted an authorization for:

Activity	Please tick
Generation, Segregation	✓
Collection,	✓
Storage,	✓
Packaging	--
Reception	--
Transportation	--
Treatment or processing or conversion	✓
Recycling	--
Disposal or destruction	✓

The authorization shall be in force from the date of issue of this order until further order.

This authorization is subject to the conditions, standards & special conditions stated below.

**(A) GENERAL CONDITIONS:**

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority, i.e., State Pollution Control Board, Odisha.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the State Pollution Control Board, Odisha.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board, Odisha to close down the facility.
6. It is the duty of the occupier to report major accidents including accidents caused by fire hazards, blasts during handling of bio-medical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form-1 to the prescribed authority and also along with the annual report.

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Veterinary Officer  
TALCHER



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AUTHORISATION ORDER Page-2

7. The biomedical waste container shall be labeled as specified schedule-IV of the Rules.
8. The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste.
9. Untreated Bio-medical waste shall not be stored beyond a period of forty-eight hours.
10. The biomedical waste disposal site shall be properly fenced and suitable notice with warning shall be displayed.
11. The biomedical waste disposal site shall be selected and developed in a manner so that ground, water surface water or ambient air shall not be adversely affected.
12. The occupier shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal or any other form of handling of bio-medical waste and records shall be subject to inspection and verification of the officials of State Pollution Control Board, Odisha at any time.
13. The State Pollution Control Board, Odisha reserves the right to modify, revoke or review the authorization granted.
14. The occupier shall ensure segregation, treatment and disposal of waste as stated in Part-1 and Part-2 below or ensure requisite treatment and disposal of segregated waste at the common facility/centrally located facility authorized by State Pollution Control Board, Odisha.

Part-1

Category	Type of Waste	Type of Bag or Container to be used	Treatment and Disposal options
(1)	(2)	(3)	(4)
Yellow	a) Human Anatomical Waste: Human tissues, organs, body parts and fetus below the viability period (as per the Medical Termination of Pregnancy Act 1971, amended from time to time).	Yellow coloured non-chlorinated plastic bags	Incineration or Plasma Pyrolysis or deep burial*
	(b) Animal Anatomical Waste: Experimental animal carcasses, body parts, organs, tissues, including the waste generated from Animals used in experiments or testing in veterinary hospitals or colleges or animal houses		
	c) Soiled Waste: Items contaminated with blood, body fluids like dressings, plaster casts, cotton swabs and bags containing residual or discarded blood and blood components.	Yellow coloured non-chlorinated plastic bags or containers	Incineration or Plasma Pyrolysis or deep burial*
	(d) Expired or Discarded Medicines: Pharmaceutical waste like antibiotics, cytotoxic drugs including all items contaminated with cytotoxic drugs along with glass or plastic ampoules, vials		Expired cytotoxic drugs and items contaminated with cytotoxic drugs to be returned back to the manufacturer or supplier for incineration at temperature >1200 °C or to

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AUTHORISATION ORDER Page-3

	etc.		<p>common bio-medical waste treatment facility or hazardous waste treatment, storage and disposal facility for incineration at &gt;1200°C or Encapsulation or Plasma Pyrolysis at &gt;12000C.</p> <p>All other discarded medicines shall be either sent back to manufacturer or disposed by Incineration.</p>
	<p><b>(e) Chemical Waste:</b> Chemicals used in production of biological and used or discarded disinfectants.</p>	Yellow coloured containers or non-chlorinated plastic bags	Disposed of by incineration or Plasma Pyrolysis or Encapsulation in hazardous waste treatment, storage and disposal facility.
	<p><b>(f) Chemical Liquid Waste:</b> Liquid waste generated due to use of chemicals in production of biological and used or discarded disinfectants, Silver X-ray film developing liquid, discarded Formalin, Infected secretions, aspirated body fluids, liquid from laboratories and floor washings, cleaning, housekeeping and disinfecting activities etc.</p>	Separate collection system leading to effluent treatment system	After resource recovery, the chemical liquid waste shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule- III.
	<p><b>(g) Discarded linen, mattresses, beddings contaminated with blood or body fluid, routine mask and gown.</b></p>	Non-chlorinated yellow plastic bags or suitable packing material	<p>Non-chlorinated chemical disinfection followed by incineration or Plasma Pyrolysis or for energy recovery.</p> <p>In absence of above facilities, shredding or mutilation or combination of sterilization and shredding. Treated waste to be sent for energy recovery or Incineration or Plasma Pyrolysis.</p>
	<p><b>(h) Microbiology, Biotechnology and other clinical laboratory waste:</b> Blood bags, Laboratory cultures, stocks or specimens of microorganisms, live or attenuated vaccines, human and animal cell cultures used in research, industrial laboratories, production of biological, residual toxins, dishes and devices used for cultures.</p>	Autoclave or Microwave or Hydroclave safe plastic bags or containers	Pre-treat to sterilize with non-chlorinated chemicals on-site as per World Health Organisation guidelines on Safe management of wastes from health care activities and WHO Blue Book, 2014 and thereafter sent for Incineration.
Red	<p><b>Contaminated Waste (Recyclable)</b> <b>(a)</b> Wastes generated from disposable items such as tubing, bottles, intravenous tubes and sets, catheters, urine bags, syringes (without needles and</p>	Red coloured non-chlorinated plastic bags or containers	<p>Autoclaving or micro-waving/hydroclaving followed by shredding or mutilation or combination of sterilization and shredding.</p> <p>Treated waste to be sent to registered or authorized</p>

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Veterinary Officer  
TALCHER*





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AUTHORISATION ORDER Page-4

	fixed needle syringes) and vaccutainers with their needles cut) and gloves.		recyclers or for energy recovery or plastics to diesel or fuel oil or for road making, whichever is possible. Plastic waste should not be sent to landfill sites.
White (Translucent)	Waste sharps including Metals: Needles, syringes with fixed needles, needles from needle tip cutter or burner, scalpels, blades, or any other contaminated sharp object that may cause puncture and cuts. This includes both used, discarded and contaminated metal sharps	Puncture proof, Leak proof, tamper proof containers	Autoclaving or Dry Heat Sterilization followed by shredding or mutilation or encapsulation in metal container or cement concrete; combination of shredding cum autoclaving; and sent for final disposal to Iron foundries (having consent to operate from the State Pollution Control Boards or Pollution Control Committees) or sanitary landfill or Designated concrete waste sharp pit.
Blue	(a) Glassware: Broken or discarded and contaminated glass including medicine vials and ampoules except those contaminated with cytotoxic wastes.	Puncture proof and leak proof boxes or containers with blue colored marking	Disinfection (by soaking the washed glass waste after cleaning with detergent and Sodium Hypochlorite treatment) or through autoclaving or microwaving or hydroclaving and then sent for recycling.
	(b) Metallic Body Implants	Puncture proof and leak proof boxes or containers with blue colored marking	

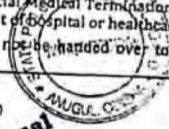
\*Disposal by deep burial is permitted only in rural or remote areas where there is no access to common biomedical waste treatment facility. This will be carried out with as per the Standards specified. The deep burial facility shall be located as per the provisions and guidelines issued by Central Pollution Control Board from time to time.

Part-2

- (1) All plastic bags shall be as per BIS standards as and when published, till then the prevailing Plastic Waste Management Rules, 2016 shall be applicable.
- (2) Chemical treatment using at least 1% to 2% Sodium Hypochlorite having 30% residual chlorine for twenty minutes or any other equivalent chemical reagent that should demonstrate 4 Log 10 reduction efficiency for microorganisms or greater for *Bacillus subtilis* (ATCC19659) in chemical treatment system.
- (3) Mutilation or shredding must be to an extent to prevent unauthorized reuse.
- (4) There will be no chemical pre-treatment before incineration of waste, if any, except for microbiological, lab and highly infectious waste.
- (5) Incineration ash (ash from incineration of any bio-medical waste) shall be disposed through hazardous waste treatment, storage and disposal facility, if toxic or hazardous constituents are present beyond the prescribed limits as given in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 or as revised from time to time.
- (6) Dead Fetus below the viability period (as per the Medical Termination of Pregnancy Act 1971, amended from time to time) can be considered as human anatomical waste. Such waste should be handed over to the operator of common bio-medical waste treatment and disposal facility in yellow bag with a copy of the official Medical Termination of Pregnancy certificate from the Obstetrician or the Medical Superintendent of hospital or healthcare establishment.
- (7) Cytotoxic drug vials shall not be handed over to unauthorised person under any circumstances.

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29-04-20  
Sub-Divisional  
Veterinary Officer  
TALCHER





**AUTHORISATION ORDER Page-5**

- These shall be sent back to the manufactures for necessary disposal at a single point. As a second option, these may be sent for Incineration at common/ centrally located bio-medical waste treatment and disposal facility or hazardous waste, treatment, storage & disposal facility.
- (8) Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste treatment, storage and disposal facility through operator of common bio-medical waste treatment and disposal facility only.
  - (9) On-site pre-treatment of laboratory waste, microbiological waste, blood samples, blood bags should be disinfected or sterilized as per the Guidelines of World Health Organisation or National AIDS Control Organisation and then given to the common bio-medical waste treatment and disposal facility.
  - (10) Installation of In-house Incinerator is not allowed. However in case there is no common biomedical facility nearby, the same may be installed by the occupier after taking authorisation from the State Pollution Control Board.
  - (11) Syringes should be either mutilated or needles should be cut and or stored in tamper proof, leak proof and puncture proof containers for sharps storage. Wherever the occupier is not linked to a disposal facility it shall be the responsibility of the occupier to sterilize and dispose in the manner prescribed.
  - (12) Bio-medical waste generated in households during healthcare activities shall be segregated as per these rules and handed over in separate bags or containers to municipal waste collectors. Urban Local Bodies shall have tie up with the common biomedical waste treatment and disposal facility to pickup this waste from the Material Recovery Facility (MRF) or from the house hold directly, for final disposal in the manner as prescribed in this Schedule.

**(B) STANDARDS FOR TREATMENT AND DISPOSAL OF BIOMEDICAL WASTES**

Standards for treatment and disposal of Bio-medical wastes shall be followed as per Schedule-II of the Rules.

**(1) INCINERATOR**

**(i) Operating Standards**

Operating standard	
Parameters	Operating Standards
Combustion efficiency	99%
Temperature of primary chamber	800 °C
Temperature of secondary chamber	1050 ± 50°C
Secondary chamber gas residence time	At least 02 seconds

**(ii) Emission Standards**

Sl. No.	Parameters	Standards	
		(3)	(4)
(1)	(2)	Limiting concentration in mg/Nm <sup>3</sup> unless stated	Sampling Duration in minutes, Unless stated
1.	Particulate matter	50	30 or 1NM <sup>3</sup> of sample volume, whichever is more
2.	Nitrogen Oxides NO and NO <sub>2</sub> expressed as NO <sub>2</sub>	400	30 for online sampling or grab sample
3.	HCl	50	30 or 1NM <sup>3</sup> of sample volume, whichever is more
4.	Total Dioxins and Furans	0.1ngTEQ/Nm <sup>3</sup> (at 17%O <sub>2</sub> )	8 hours or 5NM <sup>3</sup> of sample volume, whichever is more
	Hg and its compounds	0.05	2 hours or 1NM <sup>3</sup> of sample volume, whichever is more

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 Tertiary Officer  
 T.A.L.C.H.R.





Stack Height: Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.

Note:

- (a) Pollution control device shall be installed in the incinerator to achieve the emission limits.
- (b) Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- (c) Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility. However, it may be disposed of in municipal landfill, if the toxic metals in incineration ash are within the regulatory quantities as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time.
- (d) Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- (e) The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.
- (f) The occupier or operator of the common bio-medical waste treatment facility shall install continuous emission monitoring system for the parameters as stipulated by State Pollution Control Board or Pollution Control Committees in authorization and transmit the data real time to the servers at State Pollution Control Board or Pollution Control Committees and Central Pollution Control Board.
- (g) All monitored values shall be corrected to 11% Oxygen on dry basis.
- (h) Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- (i) The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>.

(2) MICROWAVE

Standards for Microwaving.

- a) Microwave treatment shall not be used for cytotoxic, hazardous or radioactive wastes, contaminated animal carcasses, body parts and large metal items.
- b) The microwave system shall comply with the efficacy test/routine tests and a performance guarantee may be provided by the supplier before operation of the unit.
- c) The microwave should completely and consistently kill the bacteria and other pathogenic organisms that are ensured by approved biological indicator at the maximum design capacity of each microwave unit. Biological indicators for microwave shall be Bacillus atrophaeus spores using vials or spore strips with at least 1 x 10<sup>6</sup> spores per detachable strip. The biological indicator shall be placed with waste and exposed to same conditions as the waste during a normal treatment cycle.

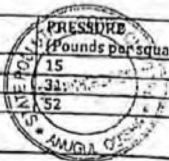
(3) AUTOCLAVE

Standards for Autoclaving

The autoclave should be dedicated for the purpose of disinfecting and treating biomedical waste.

When operating a gravity flow autoclave, medical waste shall be subjected to the following standards.

TEMPERATURE (In degree centigrade)	PRESSURE (Pounds per square Inch)	RESIDENCE TIME (In minutes)
Not less than 121	15	Not less than 60
Not less than 135	34	Not less than 45
Not less than 149	52	Not less than 30



*Trace copy*

*John*  
**Sub-Divisional  
Veterinary Officer  
TALCHER**



## AUTHORISATION ORDER Page-7

When operating a vacuum autoclave, medical waste shall be subject to minimum of one pre-vacuum pulse to purge the autoclave of all air. The air removed during the prevacuum, cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:

TEMPERATURE (In degree centigrade)	PRESSURE (Pounds per square inch)	RESIDENCE TIME (In minutes)
Not less than 121	15	Not less than 45
Not less than 135	31	Not less than 30

Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time, temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time are achieved.

**(4) Standards for Liquid Waste**

- The effluent generated or treated from the premises of occupier or operator of a common bio medical waste treatment and disposal facility, before discharge into the sewer should conform to the following limits:

SL. NO.	PARAMETERS	PERMISSIBLE LIMIT
(i)	pH	6.5-9.0
(ii)	Suspended solids	100 mg/l
(iii)	Oil & Grease	10 mg/l
(iv)	BOD	30 mg/l
(v)	COD	250 mg/l
(vi)	Bio-assay test	90% survival of fish after 96 hours in 100% effluent.

Note:

- Above limits are applicable to the occupiers of Health Care Facilities (bedded) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
  - For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.
  - Non-bedded occupiers shall dispose Infectious liquid wastes only after treatment by disinfection as per Schedule - II (6) of the principal rules.
- Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous waste treatment, storage and disposal facility for disposal.

**(5) Standards for Deep Burial.**

- A pit or trench should be dug about 2 meters deep. It should be half filled with waste, and then covered with lime within 50 cm of the surface before filling the rest of the pit with soil.
- It must be ensured that animals do not have any access to burial sites.
- On each occasion when wastes are added to the pit a layer of 10 cm of soil shall be added to cover the wastes.
- Burial must be performed under close and dedicated supervision.
- The deep burial site should be relatively impermeable and no shallow well should be close to the site.
- The pit should be distant from the habitation, and sited so as to ensure that no contamination occurs of any surface water or ground water. The area should not be prone to flooding or erosion.
- The location of the deep burial site will be authorized by the prescribed authority.
- The facilitator (authorized person) shall maintain a record of all pits for deep burial.
- The ground water table level should be a minimum of six meters below the lower level of deep burial pit.

(C) SPECIAL CONDITIONS:



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Sub-Divisional  
Veterinary Officer  
TALCHER



16

**AUTHORISATION ORDER Page-8**

1. This authorization is issued for **NIL** beds. For any increase in number of beds, the applicant shall obtain prior permission of the prescribed authority.
2. The occupier shall ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with the rules.
3. Treated Biomedical wastes shall not be mixed with general wastes. Under no circumstances biomedical waste shall be handed over to the Municipality/ NAC for disposal in landfill site.
4. The disposal of solid waste other than bio-medical waste shall be made in accordance with the provisions of Solid waste (Management) Rules, 2016 and amended from time to time.
5. The handling and disposal of all mercury and lead waste shall be in accordance the respective rules and regulations.
6. The occupier shall ensure proper segregation of waste at the source of generation before treatment and disposal as stipulated. The containers shall be labeled as per rules
7. Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty -eight hours.
8. The occupier shall maintain and update on day to day basis the bio-medical waste management register in terms of category and colour coding as stipulated in this order and display the monthly record on its website. Annual report (in form-IV) also shall be displayed on its website.
9. The occupier shall establish a barcode system for bags or containers containing bio-medical waste to be sent out to the common facility or centrally located facility.
10. The recyclable treated bio-medical wastes such as plastics and glass shall be given to such recyclers having valid authorisation or registration from the respective prescribed authority.
11. The occupier of the facility shall submit the annual report for the period from January to December of the preceding year in Form-IV specified in principal rule by 30<sup>th</sup> of June of every year.
12. The occupier shall phase out use of chlorinated plastic bags used for storing and transportation of wastes with immediate effect.
13. The occupier shall provide training to all its health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training shall be provided in the Annual Report.
14. The occupier shall immunise all its health care workers and others, involved in handling of bio-medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio-medical waste.
15. The occupier shall conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of bio- medical waste and maintain the records for the same.
16. The occupier shall designate a qualified person/ constitute a committee to review and monitor the activities relating to bio-medical waste management within that establishment.

To

The Block Veterinary Officer, Talcher,  
M/s. Veterinary Hospital, Talcher  
At/Po- Talcher, Dist: Angul

*[Signature]*  
23-02-2021

**REGIONAL OFFICER**  
Regional Office  
State Pollution Control Board  
ANGUL

Memo No. 529 (5) /

Dt. 23.02.2021 /

Copy forwarded to:

- i) The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
- ii) The Collector and Dist. Magistrate, Angul
- iii) The CDVO, District Headquarter Hospital, Angul
- iv) Guard file, Regional Office, SPC Board, Angul, Odisha

*[Signature]*  
23-02-2021

**REGIONAL OFFICER**  
Regional Office  
State Pollution Control Board  
ANGUL

*True copy  
verified*



*[Signature]*  
23-02-2021  
**Sub-Divisional  
Veterinary Officer  
TALCHER**

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AGREEMENT

73AA 590534

This agreement is entered in to this day i.e. on 14th march 2015  
between the Chief District Veterinary Officer (CDVO) Angul. Herein referred to as First  
PARTY where Bio medical Waste (BMW) as defined in schedule-1 of the  
Ministry of Environment and Forest, Government of India Notification Dt. 28th  
March 2016 (copy enclosed) is generated in the ordinary course of their business-  
diagnosis and treatment of patients.

AND

Whereas M/S Mediaid Marketing Services, represented by Proprietor Mr. Bipin Bhari  
Sarangi, having Corporate office at 703, 7th Floor, Utkal Signature, Pahal, Bhubaneswar  
7521015, here in after referred to as "Mediaid Marketing Services" called as SECOND  
PARTY is permitted by the Orissa State Pollution Control Board to set up a  
Common Bio-Medical Waste Treatment and Disposal facility (CBWTF) at Amasarang,  
Sundargarh, having Autoclave/ Microwave/Incinerator /Shredder/ Effluent  
Treatment plant etc.

*[Signature]*  
19.3.25

Chief District Veterinary Officer  
Angul

FOR MEDIAID MARKETING SERVICES

*[Signature]*  
PROPRIETOR

*[Handwritten signature]*  
Sub-Divisional  
Veterinary Officer  
TALCHER

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Whereas the First Party is required by law to dispose of the BMW strictly in conformity to the standards set out in the Schedule-C of the captioned Notification.

The First Party hereby agrees to enroll with the Common Bio Medical Waste Treatment and Disposal Facility (CWTFDF) as First Party and have their Bio-Medical waste treated and disposed of by M/S Mediald Marketing Services as per the norms stipulated by the Pollution Control Board and agrees to collect transport, treat and dispose of the BMW generated by the First Party and both parties have agreed in the modalities and terms and conditions therefore herein below.

1. The First Party agrees to have the BMW generated in their premises properly segregated by their staff and kept in color coded closed bags as per Schedule — I of the notification at a place in their premises designed by Second Party.
2. The Second Party will have the closed bags filled with BMW collected by their staff from the premises of First Party at pre-determined intervals and will transport the same in their vehicles.
3. The evacuation of BMW from the First Party's premises will be done by Second Party @48 hourly intervals without fail. The First Party or their designated person will be given an acknowledgement by the staff of Second Party, specifying the quantities & number of the colour coded bags.
4. This agreement authorizes the "First Party" to inform the SPCB that they have enrolled with the CBWTFDF of "Second Party" and their waste is being processed by "Second Party". The "First Party" has a statutory obligation to submit an application to PCB and obtain authorization to generate BMW and has to submit yearly reports to them.
5. The "First Party" will purchase the plastic bins required for the purpose.
6. The agreement will be in force for ONE YEAR from the date of MOU or for the period 01.04.2025 to 31.03.2026 whichever is later.
7. The "First Party" agrees to pay the designated fee to "Second Party" which is calculated Rs.6,000/- (Six Thousand only) per month per unit from 16 nos. of Veterinary Hospitals/ Veterinary Dispensaries including cost of poly Bag, barcode sticker & transportation. The GST @12% as per the Govt. rate applicable for the purpose will be charged extra.
8. Taxes, such as Service Tax, Central sales tax, etc. as applicable shall borne by the First Party's account.

  
Chief District Veterinary Officer  
Angul

FOR MEDIALD MARKETING SERVICES

PROPRIETOR

*Talcher*  
*Sub*  
*29/04/25*  
Sub-Divisional  
Veterinary Officer  
TALCHER



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9. The "Second Party" will forward the bill for each month before 5th of the next month. The "First Party" promises to pay the bill to "Second Party" promptly within the 25th of every month.
10. "Second party" will stop picking up the BMW from the "First Party" if the bill remains unpaid for two consecutive months.
11. "Second Party" will not pick up the BMW if it is not segregated as per the BMW Rules of MoEF or packed improperly or general garbage is mixed up in the BMW. However Second-Party shall render free training on proper bio medical waste segregation as per the BMW Rules 2016, to the waste handlers of the First Party.
12. The "Second Party" undertakes that they will collect transport, treat and dispose of the BMW strictly as per BMW rules from locations as defined by the First party.
13. "Second Party" hereby indemnifies yearly from all responsibility liability with regard to their BMW disposal so long as they (the "First Party") implement the BMW Rules as far as segregation is concerned and pay the bills of "Second Party".
14. In case the "First Party" finds any irregularities in collection of waste, they can send a notice in writing to Second party for immediate action. If No response, PCB would be intimated.
15. In case failure of "Second Party" to collect the BMW from the "First Party", the Second Party will be liable to pay a penalty of 2% per month, which will be deducted from the amounts payable by the First Party to "Second Party" in the next monthly bills.
16. "Second Party" will keep their plant in good running condition at all times, and ensure availability of service to the "First Party" on all the days without fail.
17. In case of any violations by any of the terms of the agreement by either side. The same may be terminated by issue of notice in writing two months in advance by either party for terminating their respective obligations.
18. In Case of any disputes arising out of the obligations on each party as per this agreement, the same shall be settled, as far as possible, by mutual negotiations.

*[Signature]*  
 19-3-20  
 Chief District Veterinary Officer  
 Anand

FOR MEDIA AND MARKETING SERVICES  
*[Signature]*  
 PROPRIETOR

*Talcher*  
*[Signature]*  
 Sub-Divisional  
 Veterinary Officer  
 TALCHER

19. The details of the Institutions is as follows;

Sl No	Name Of the District	Name Of the Block	Name Of the Dispensary
1	Angul	Kanlha	VD-Kanlha
2	Angul	Kanlha	VD-Rengali
3	Angul	Pallahara	VD Khamar
4	Angul	Banarpal	VD Banarpal
5	Angul	Banarpal	VD Sankerjeng
6	Angul	Athmallik	VD Thakurgarh
7	Angul	Athmallik	VD Madhapur
8	Angul	Chhendipada	VD,Chhendipada
9	Angul	Chhendipada	VD,Jarapada
10	Angul	Kishorenagar	VD, Rajkishorenagar
11	Angul	Kishorenagar	VD, Handapa
12	Angul	Angul	VD,Bantala
13	Angul	Angul	DD, DVH, Angul
14	Angul	Athamallik	SDVH, Athamallik
15	Angul	Talcher	SDVH, Talcher
16	Angul	Pallahara	SDVH, Pallahara

All the above points will have legal bindings for a minimum period of One year i.e 01.04.2025 to 31.03.2026.

Signed, sealed and delivered this day of by both parties who have put their hand to this deed of their free will

For the First Party

*[Signature]*  
 19.03.25  
 Chief District Veterinary Officer  
 CDVO, Angul

For the Second Party

FOR MEDIAID MARKETING SERVICES  
*[Signature]*  
 PROPRIETOR  
 M/S Mediaid Marketing Services

WITNESS: 1) *[Signature]*  
 19/03/25  
 (Dr. P. K. Pattnaik)  
 A.D.V.O. (C.D.C), Angul

WITNESS: 1) Showmi Ranjan Padher  
 Supervisor  
 19.03.25

WITNESS: 2) *[Signature]*  
 19/03/25  
 (Dr. N. S. Mahapatra)  
 A.D.V.O. (C.D.C), Angul

WITNESS: 2) Girabandhu Halder  
 Supervisor  
 19.03.25

182226001884376

*[Signature]*  
 29/04/2025  
 Sub-Divisional  
 Veterinary Officer  
 TALCHER



BIO-MEDICAL WASTE MANAGEMENT, ANGUL  
 OUTSOURCED BY: MEDIAID MARKETING SERVICES

NAME OF THE FACILITY: B.V.O. Talcher FOR THE MONTH OF January 2026

SL NO	Date of lifting Bio-Medical	Vehicle No	CATEGORIES OF WASTE IN KGS & GRAM				Remarks
			Yellow	Blue	Red	White	
1	1.1.2026	0D-02CV	200g/-	260g/-	400g/-	450g/-	
2	3.1.2026	9402	100g/-	120g/-	200g/-	150g/-	
3	5.1.2026		100g/-	100g/-	140g/-	10g/-	
4	7.1.2026		120g/-	180g/-	250g/-	20g/-	
5	9.1.2026		110g/-	130g/-	120g/-	100g/-	
6	11.1.2026		200g/-	230g/-	200g/-	300g/-	
7	13.1.2026		100g/-	100g/-	170g/-	100g/-	
8	15.1.2026		130g/-	100g/-	225g/-	10g/-	
9	17.1.2026		200g/-	200g/-	250g/-	200g/-	
10	19.1.2026		100g/-	120g/-	120g/-	150g/-	
11	21.1.2026		200g/-	280g/-	320g/-	250g/-	
12	23.1.2026		400g/-	320g/-	400g/-	350g/-	
13	25.1.2026		100g/-	100g/-	120g/-	50g/-	
14	27.1.2026		130g/-	220g/-	300g/-	100g/-	
15	29.1.2026		100g/-	100g/-	130g/-	100g/-	
16	31.1.2026		200g/-	270g/-	420g/-	300g/-	
TOTAL			2580g	2880g	3945g	300g	

Balysanath Nanda

True copy of  
 [Signature]  
 24/04/2026  
 Sub-Divisional  
 Veterinary Officer  
 TALCHER

Countersigned  
 [Signature]  
 21/01/2026  
 Block Veterinary Officer  
 Talcher, Dist.-Angul

BIO-MEDICAL WASTE MANAGEMENT, ANGUL  
 OUTSOURCED BY: MEDIAID MARKETING SERVICES

NAME OF THE FACILITY: Talcher-B.V.O FOR THE MONTH OF December 2025

SL NO	Date of lifting Bio-Medical	Vehicle No	CATEGORIES OF WASTE IN KGS & GRAM				Remarks
			Yellow	Blue	Red	White	
1	2.12.25	OD-021V	110g	210g	300g	20g	
2	4.12.25	9402	233g	370g	300g	20g	
3	6.12.25		115g	200g	470g	25g	
4	8.12.25		160g	100g	500g	20g	
5	10.12.25		100g	200g	240g	15g	
6	12.12.25		100g	100g	170g	10g	
7	14.12.25		120g	140g	275g	15g	
8	16.12.25		120g	160g	170g	10g	
9	18.12.25		300g	320g	400g	70g	
10	20.12.25		170g	200g	240g	10g	
11	22.12.25		130g	180g	190g	10g	
12	24.12.25		400g	480g	500g	40g	
13	26.12.25		100g	130g	170g	10g	
14	28.12.25		100g	120g	150g	10g	
15	30.12.25		270g	250g	320g	20g	
16							
TOTAL			2532g	2701g	4435g	265g	

Bidyashree Panda

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 attached

*Srinivasa Rao*  
 Sub-Divisional  
 Veterinary Officer  
 TALCHER

*Gias*  
 01/11/2025  
 Block Veterinary Officer  
 Talcher, Dist. Angul

BIO-MEDICAL WASTE MANAGEMENT, ANGUL  
 OUTSOURCED BY: MEDIAID MARKETING SERVICES

NAME OF THE FACILITY: B.V.D Talcher FOR THE MONTH OF November 2025

SNO	Date of lifting Bio-Medical	Vehicle No.	CATEGORIES OF WASTE IN KGS & GRAM.				Remarks
			Yellow	Blue	Red	White	
1	2.11.25	CD 0201	100g	180g	230g	15g	
2	4.11.25	91402	70g	100g	140g	5g	
3	6.11.25		170g	220g	340g	25g	
4	8.11.25		100g	100g	180g	20g	
5	10.11.25		100g	120g	160g	70g	
6	12.11.25		220g	150g	400g	25g	
7	14.11.25		120g	120g	200g	15g	
8	16.11.25		200g	270g	440g	35g	
9	18.11.25		100g	120g	230g	20g	
10	20.11.25		130g	200g	240g	25g	
11	22.11.25		150g	270g	240g	15g	
12	24.11.25		300g	360g	400g	40g	
13	26.11.25		100g	130g	200g	10g	
14	28.11.25		200g	270g	300g	15g	
15	30.11.25		180g	140g	270g	15g	
16							
TOTAL			2250g	2760g	3970g	290g	

Baidyanath Nanda

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 [Signature]  
 ANA WB  
 Sub-Divisional  
 Veterinary Officer  
 TALCHER

[Signature]  
 Block Veterinary Officer  
 Talcher, Dist-Angul



Order No- 1147 /Jud/Date. 06.04.2026

ORDER UNDER SECTION 163 OF THE BNSS, 2023

As per the Joint Committee Report and recommendations in O.A. No. 15/2026 filed by Deba Prasad Sahoo – Vrs – Director, Animal Husbandry & Veterinary Services and others, the Sub-Divisional Magistrate, Talcher, in exercise of powers conferred under Section 163 the Bharatiya Nagarik Suraksha Sanhita, 2023 hereby imposes the following restrictions within the premises of the Government Veterinary Hospital, Talcher:

1. The hospital authority shall establish and maintain a **dedicated bio-medical waste storage room** within the hospital premises before handing over such waste to any third-party agency, namely *M/s Mediald Marketing Services Pvt. Ltd.*, in compliance with applicable rules.
2. The hospital authority shall **immediately cease the practice of open burning of general solid waste**. All such waste shall be handed over on a daily basis to the Talcher Municipality for proper scientific disposal.
3. The hospital authority shall ensure that **plastic waste is managed and disposed of strictly in accordance with the Plastic Waste Management Rules, 2016**, as amended from time to time.
4. The hospital authority shall **install adequate CCTV cameras, proper lighting, and deploy security personnel** to prevent and restrict any unlawful or unauthorized activities within the hospital premises.

Failure to comply with this order shall attract penal action under relevant provisions of law.

This order shall come into force with immediate effect.

Given under my hand and seal on this 06, April-2026

*Deba Prasad Sahoo*  
06/04/26  
Sub-Divisional Magistrate,  
Sub-Divisional Magistrate  
Talcher

Memo No- 1148 /Date. 25.04.2026.

Copy submitted to Reginal Officer, SPCB, Angul/ Executive Officer, Talcher Municipality/CDVO, Angul/SDVO, Talcher for information and necessary action.

*Deba Prasad Sahoo*  
06/04/26  
Sub-Divisional Magistrate,  
Sub-Divisional Magistrate  
Talcher

Memo No- 1149 /Date. 26.04.2026

Copy submitted to the Collector & DM, Angul for favour of kind information .

*Deba Prasad Sahoo*  
06/04/26  
Sub-Divisional Magistrate,  
Sub-Divisional Magistrate  
Talcher

*True copy*  
*Deba Prasad Sahoo*  
26.04.2026  
Sub-Divisional  
Veterinary Officer  
TALCHER